

Revision of list of Scheduled Castes

9979. PROF. P. J. KURIEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to bring amendment to revise the list of Scheduled Castes in the country ;

(b) if so, when and the details thereof ;

(c) whether any representations have been received from Chakkarner and Charistan converts from Kerala for inclusion in the list ; and

(d) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a), (b) and (d). The proposal to revise the list of Scheduled Castes and Scheduled Tribes is under the consideration of Government.

(c) Yes, Sir. The comments of the State Government is awaited.

Non-Registration of cases by Delhi Police

9980. PROF. AJIT KUMAR METHA : Will the minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the problem of non-registration of cases and that of minimizing the nature of offences by the Delhi Police has been on the increase ;

(b) if so, whether Government have made any independent assessment with regard to non-registration of cases, instances of minimizing the

offences and the authenticity of the claims by the Delhi Police authorities regarding fall in the crimes ; and

(c) if so, the details thereof and the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) to (c). Cases are freely registered in the police stations. However, complaints about non-registration of cases, when received, are looked into, and disciplinary action is taken against the erring police personnel. The Vigilance Branch as well as the District Police Officers keep a regular check on the working of the Police Stations. It is incorrect to say that the non-registration of cases and minimizing offences on the increase in Delhi.

Setting up of Pulp Mill at Kakinada

9981. SHRI T. DAMODAR RADDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are aware of the need for setting up of pulp mill at Kakinada in East Godavari district in Andhra Pradesh in view of the raw material available in the vicinity.

(b) whether it is also a fact that the proposed pulp mill will meet the requirement of pulp to a large extent as also generate employment to many persons ;

(c) whether it is also a fact that the factory would provide opportunity for better utilisation of Andaman hardwoods ;

(d) whether the Letter of Intent granted for the factory is due to expire on 31st December, 1981 ; and

(e) if so, the steps proposed ahead for commencement and implementation of the project ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) and (b) : A Letter of Intent has been issued to the Andhra Pradesh Industrial Development Corporation Limited on 18-11-1978 for establishment of a new undertaking in Kakinada, Andhra Pradesh for the manufacture of market pulp for a capacity of 1 lakh tonnes per annum. The project envisages the use of wood resources of the Andaman Islands and is expected to produce pulp to meet the requirements of the paper mills and also generate employment both at the mill site as well as in the Andaman Islands.

(c) Yes, Sir.

(d) and (e) The letter of Intent was valid upto 31st May, 1981 and the extension of validity till 31st December, 1981 is under consideration. Meanwhile, a preliminary assessment of utilisation of Andaman Hardwoods for paper pulp has been carried out and the preparation of a detailed feasibility study is being taken up.

Amendment of Rules Relating to Recruitment of Hindi Officers

9982. **SHRIT. S. NEGI :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether final touch is being given to the rules relating to Central Secretariat Official Language Service in respect of recruitment of Hindi officers in various Ministries/Departments;

(b) whether on the suggestions made by the Members of Parliament and the various Ministries/Depart-

ments, a decision was taken by the Government to the effect that the relevant date for determining the eligibility of Hindi officers etc. for inclusion in the proposed cadre of Raj Bhasha Sewa should be the date on which the rules are to be notified and not August 1977 as indicated in the draft rules so that there may not be any discrimination between the Hindi Officers appointed on ad-hoc basis before 20th August, 1977 and after that date;

(c) if so, whether necessary amendments have been made in the draft rules; and

(d) when the Rules are expected to be notified in the official Gazette ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) and (c) All the persons appointed, otherwise than on tenure basis, against the posts of Hindi Translators, Hindi Officers, etc. in the different Ministries/Departments and their Attached Offices which are being included in the proposed Central Secretariat Official Language Service and hold such posts or hold lien on such posts on the commencement of the rules for the Service will be considered for induction into the Service.

(d) The rules will be notified in the Gazette after these have been finalised.

Re-orientation of planning strategy to overcome unemployment problem

9983. **SHRI HARINATHA MISRA :** Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that there is an urgent need for re-orientation of planning strategy to overcome the growing problem of unemployment in the country;